

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION Nos.722/2018 & 732/2018

Date of Decision: 12th February, 2020

CORAM: R. VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Shri Munna Ram
Age 32 years, working as Sr. Auditor,
AO(N), Mumbai. Residing at Block NO.106,
Room No.4024, CGS Colony,
Antop Hill, Sector-7,
Mumbai - 37.

... Applicant
in OA No.722/2018

Shri Prem Kumar Singh
Age 34 years
Working as Sr. Auditor,
Residing at Block No.32,
Room No.1167, CGS Colony,
Antop Hill, Sector-7,
Mumbai - 37.

... Applicant
in OA No.732/2018

(By Advocate Shri Vicky Nagrani)

VERSUS

- 1) Union of India,
Through the Secretary,
Ministry of Defence,
South Block,
New Delhi - 110 001.
- 2) Office of the Controller General of
Defence Accounts, Ulan Batar Rd,
Palam Delhi Cant.110 010.
- 3) The Principal Controller of Defence
Accounts (N)
No.1, Cooperage Road,
Post Box No.589,
Mumbai - 400 001

... Respondents
in both the OAs

(By Advocate Shri N.K. Rajpurohit)

ORDER

PER: SHRI R. VIJAYKUMAR, MEMBER (A)

Heard learned counsels. The applicants were transferred in impugned orders of the respondents dated 01.11.2018 and filed representation on 02.11.2018 raising various issues including the imputation that the transfer policy had not been followed in their cases.

2. In their reply dated 26.11.2018 addressed to five of the transferees, the respondents have simply stated that their representations have been considered but not acceded to by the Competent Authority.

3. The applicants contend that the reply has not considered each of their grievances and it is also apparent on reading the reply, that it is not a reasoned and speaking order covering the various grounds that have been raised by the applicants.

4. Learned counsel for the applicants submits that the applicants would be satisfied if the respondents are directed to consider each of their grievances and pass a reasoned and speaking order. Therefore, the respondents are directed to consider the representations already filed by the applicants on 02.11.2018 and pass a reasoned and speaking

order in respect of each of the applicants within four weeks from the date of receipt of a certified copy of this order which shall be issued by the Registry promptly. Such orders shall also be communicated to the applicants within two weeks of their being passed and the applicants shall not be disturbed for one week thereafter.

5. The Original Application is disposed of with the aforesaid directions without any order as to costs.

(~~Ravinder Kaur~~)
Member (J)

(~~R. Vijaykumar~~)
Member (A)

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